

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 26/09/2019

PRESENT: SHRI B S V PRAKASH KUMAR, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/1000/2019  
NAME OF THE PETITIONER : OLD LANE INDIA CYPRUS FUND II LTD  
NAME OF THE RESPONDENTS : RUDRADEV INFOPARK PVT LTD & 3 OTHERS  
UNDER SECTION : SEC 241/242

S.No. Name (in Capital) Represented by Signature

① Aravind Pandian  
for M.D. Sanjeev Kumar  
(OJAS LAW FIRM) FOR PETITIONER w/s.

② VINCENT S for RESPONDENTS &

③ Jayanth  
Viswanathan P C S  
for Petitioners V. Jayant

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[CP/1000/2019]

**ORDER**

On having the Petitioner counsel stated that since the Respondents have sought time to file reply giving an undertaking that Respondents would maintain status quo over the affairs of R1 company by making it clear that the Respondents will not take any business decision which will have bearing on the shareholding of the parties or the affairs of the company, including holding AGM on 30.09.2019, this Bench accordingly, without prejudice to the rights and contentions of the parties, records the undertaking of the Respondents as an order against them until next date of hearing. This order is subject to the lis pending before the Hon'ble NCLAT.

List this matter on **06.11.2019** with a direction to the Respondents to file reply within 15 days hereof and rejoinder, if any, within 10 days thereof.

At request of the Respondents counsel the date of hearing i.e. 22.10.2019 is hereby changed to **06.11.2019**.

  
**(S.VIJAYARAGHAVAN)**  
Member (Technical)

  
**(B.S.V.PRAKASH KUMAR)**  
Member (Judicial)

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